

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE SHAJI P.CHALY

&

THE HONOURABLE MRS.JUSTICE M.R.ANITHA

FRIDAY, THE 8<sup>th</sup> DAY OF MAY 2020 / 18TH VAISAKHA, 1942

W.P. (C) .No.9805 OF 2020

**PETITIONER:**

K.S.R.Menon, aged 66 years,  
S/o Late G.K. Nair, residing at: A1 A7,  
Periyar Hermitage, Company padi,  
Aluva, Ernakulam, PIN - 683016, Kerala.

Represented by:

Advs. V.Shyamohan

K.R.Arun Krishnan

Sudeep Aravind Panicker

**RESPONDENTS:**

1. State of Kerala,  
Represented by Chief Secretary,  
Thiruvananthapuram,  
Pin – 695 001.
2. Guruvayur Devaswom,  
Represented by it's Administrator,  
Sree Padmam, East Nada,  
Guruvayur, Thrissur District,  
PIN – 680 101.
3. Guruvayur Devaswom Managing Committee,  
represented by it's Chairman,  
Office of the Managing Committee,  
Sree Padmam, East Nada,  
Guruvayur, Thrissur District,  
PIN – 680 101.

Senior Government Pleader Sri.Bimal K. Nath

Standing Counsel Sri.T.K.Vipin Das, Guruvayur Devaswaom Board

This writ petition having come up for orders on 8.5.2020, the court on the same day passed the following:

**ORDER****SHAJI P. CHALY, J**

This public interest litigation is filed by a social worker seeking direction for mandatory RT - PCR testing for COVID - 19 before embarkation of the expatriates to India. Serious issues are raised, however, we are of the considered view that, Central as well as State Governments have issued advisories to tackle situation with respect to the repatriation of Indians and without understanding the true and correct position with respect to the medical attention given by the Government, no orders can be given.

Post the matter on 18<sup>th</sup> May, 2020.

**SHAJI P. CHALY, JUDGE.**

**Smv**

**M.R.ANITHA, JUDGE.**